GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO-577

TO BE ANSWERED ON- 06/02/2023

RGI AND NATIONAL COMMISSION FOR ST

577. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the list of communities recommended by various State Governments for inclusion in the list of Scheduled Tribes pending with the Union Government; .
- (b) whether the Registrar General of India (RGI) and the National Commission for Scheduled Tribes has concurred with recommendation of various State Governments for inclusion of above recommended communities in the Scheduled Tribes list;
- (c) if so, the details thereof and the current status of application especially from Odisha; and
- (d) if not, the reasons for non-inclusion and the process by which these communities will be included in the list of Scheduled Tribes?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

(a) to (d): The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.
